THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV); (a) and (b) According to information furnished by the State Government of Assam, only one case of a foreign national challenging the verdict of the Tribunal by producing a forged citizenship certificate obtained from West Bengal, which on, enquiry was found to be forged, has so far been reported. The power to issue citizenship, certificates now vests in the Central Government and the same are issued in accordance with a Central Act.

Drug trafficking in Pushkar

- 1632. SHRIMATI RENUKA CHOW-IJHTJRY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Temple Town of Pushkar has emerged a_s a major centre of drug trafficking where charas, ganja and even smack a_{re} freely available for offering to the Gods;
 - (b) if so, what are the details thereof; and
- (c) what action Government propose to take to remove this evil from this holy-city of the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) No large-scale trafficking of drugs in Pushkar has come t₀ th_e notice of the Government. However, small quantities of drugs like opium, charas and smack have been seized by the police. The number of such cases and persons arrested by the Police are as under:

Year	No. of cases	No. of arrests
1985 1986 1987 1988 (upto 10-11-1988)	20 17 7 5	20 17 7 9

The operations against suspected? ! places (including hotels) have not resulted in the recovery of any drugs. Enquiries with the local police and intelligence gathered confirm that there are no organised gangs indulging in large-scale drug trafficking at Pushkar.

The customs staff at Ajmer have been alerted to keep watch on the activities of drug smugglers bo*;!! at Pushkar and Aimer. Special drive against smugglers is also launched. Deterrent punishments against drug-offenders have been provided in the Narcotic Drugs and Psychotropic Sub stances Act, 1985. The Prevention of ~1 Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 provides for preventive detention of drug offenders upt₀ a maximum period of 2 years. Further, the Government of Rajasthan has been specifically advised to take necessary enforcement action against possible diversion of opium from licit cultivation and attempted clandestine manufacture of drugs.

Conversion of debentures

1633. DR. RATNAKAR PANDEY:
SHRI BEKAL UTSAHI:
SHRIMATI RATAN KUMAEI:
SHRI DHULESHWAR
MEENA:
SHRI BIR BHADRA PRATAP
SINGH;
SHRI RAJUBHAI A.
PARMAR;

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that loans from financial institutions like IDBI. ICICI, LIC, UTI, GIC and IFCI carry convertibility clause so that the loans given by them to various companies are converted to equity share at fees value;
- (b) whether it is also a fact that non-convertible debentures of various companies were allowed to be eonyer-

ted into equity share according to the guidelines laid down by Government in 1934;

89

- (C) if so, what are the reasons for putting a sudden ban on conversion ol non-convertible debentures in June 198:
- (d) to what extent such an action of Government was in public interest: and
- (e) what are the reasons for not putting a ban on the conversion of Joans by financial institutions and thereby making discrimination bet the two?

THE MINISTER OF STATE IN THE DEPARTMENT OF **ECONOMIC** AFFAIRS IN THE MINISTRY OF FINANCE (SHRI **EDUARDO** FALEIRO): (a) In accordance with the existing guidelines, the institutions stipulate "convertibility clause" ir each case where the financial assistance sanction exceeds Rs. 5 creres. However, no conversion option is stipulated by the financial institutions where the aggregate rupee assistance for project finance does not exceed Rs. 5 crores :ind the combined share, holdings of institutions exceeds 2:S pei cent in the case of non-MRTP companies and 40 per cent in the case of MRTP companies. For purposes ol stimulating "convertibility clause" only rupee assistance is taken into account and the foreign currency loans are kept out from the purview of the guidelines.

- (b) to (d) The Government took a decision in June, 1986 that conversion of nonconvertible debentures and the non-convertibl portion of partially convertible debentures into equity shares shall not be permitted. Since then no such approval for conversion have been given.
- (c) Convertibility of loans given by all India financial institutions and conversion of otherwise of non-conver-iible debentures floated by companies .ore different scheme.

Decline in U.S. aid

- 1634. SHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to state.
- (a) whether it is a fact that the quantum of U.S. aid to India in 1951 onwards was much more than what is received at present; and
- (b) if so, what are the main reasons therefor and what steps are being taken by Government to get more aid from the United

THE MINISTER OF STATE IN THE **ECONOMIC** DEPARTMENT OF **AFFAIRS** ΙN THE MINISTRY OF **FINANCE** (SHRI **EDUARDO** FALEIRO); (a) Yes, Sir.

(b) It had been explained by the U.S. authorities that decline in their assistance has been mainly on account of their internal budgetory constraints Our concern at the cut in aid has been conveyed t,o the U.S. side.

Haldia Petrochemicals Project

- 1635. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased state;
- (a) whether Government have examined the financial and other aspects of the proposed Haldia Petrochemicals Project in consultation with the State Government of West Bengal; and
- (b) if so, what are the results ' the reexamination?

THE MINISTER OF STATE IN THE DEPARTMENT OF **ECONOMIC AFFAIRS** ΙN THE MINISTRY **FINANCE** (SHRI **EDUARDO** FALEIRO); (a) and (b) The JDEI had as a result of its appraisal of the project at Haldia indicated that ttie i size of the ethylene plant which was part of the project was well below the minimum economic size and as a result the costs of production would f?e